

CC No. 364/2019

CBI Vs. Pradhan Singh and Another

05.08.2020

Present: Sh. Umesh Chandra Saxena, Sr. PP for CBI.

Sh. Harsh K. Sharma, Advocate for A-1 Pradhan Singh.

Sh. Chander M. Maini, Advocate for A-2 Satish Kalhotra.

Matter was taken up through video conferencing hosted by Sh. Suneet Singh Negi, Reader of this Court in terms of orders of Hon'ble High Court bearing No. R-235/RG/DHC/2020 dated 16.05.2020; 16/DHC/2020 dated 13.06.2020 and No. 26/DHC/2020 dated 30.07.2020.

Matter is at the stage final arguments.

Ld. Counsel for A-2 has made a submission that his office is lying locked and keys are with the clerk. The clerk has gone to his native place and there is no means to get the files.

This Court has made an offer to transmit the entire judicial file in soft form electronically.

However, Ld. Counsel further submits that he had already prepared his notes and also readied the judgements/citations etc. and his clerk would return soon after 20th August.

Heard. Appreciated.

In view of the difficulties expressed by Ld. Counsel for A-2, there is no option but to adjourn the matter.

List on 25.08.2020 for a briefing session.

A copy of this order be sent to the Computer Branch to be uploaded on the official website.

(SUJATA KOHLI)

District & Sessions Judge-cum-Spl. Judge
(PC Act)(CBI)/RADC/ND/05.08.2020

CC No. 106/2019

CBI Vs. M/s Saras Cab Pvt. Ltd. and others

05.08.2020

Present: Sh. Umesh Chandra Saxena, Sr. PP for CBI.

Sh. D. S. Kohli, Advocate for A-4 M. C. Gupta.

None for remaining accused.

Matter was taken up through video conferencing hosted by Sh. Suneet Singh Negi, Reader of this Court in terms of orders of Hon'ble High Court bearing No. R-235/RG/DHC/2020 dated 16.05.2020; 16/DHC/2020 dated 13.06.2020 and No. 26/DHC/2020 dated 30.07.2020.

Matter is at the stage of arguments on an application under Section 311 CrPC moved by applicant/A-4 M. C. Gupta.

Briefing session given to Ld. Defence Counsel for applicant/A-4 M. C. Gupta.

Heard.

As requested, list on 09.09.2020 at 02.30 PM for fresh arguments on application under Section 311 CrPC.

Parties/Ld. Counsel(s) are also requested to file brief written synopsis.

A copy of this order be sent to the Computer Branch to be uploaded on the official website.

(SUJATA KOHLI)

District & Sessions Judge-cum-Spl. Judge
(PC Act)(CBI)/RADC/ND/05.08.2020

CBI No. 133/2019
CBI Vs. Narender Singh

05.08.2020

Present: Sh. Umesh Chandra Saxena, Sr. PP for CBI.

None for accused.

Matter was taken up through video conferencing hosted by Sh. Suneet Singh Negi, Reader of this Court in terms of orders of Hon'ble High Court bearing No. R-235/RG/DHC/2020 dated 16.05.2020; 16/DHC/2020 dated 13.06.2020 and No. 26/DHC/2020 dated 30.07.2020.

Matter is at the stage defence evidence.

However, in terms of order of Hon'ble High Court No. 26/DHC/2020 dated 30.07.2020, till 14.07.2020 evidence shall be recorded only in ex-parte and uncontested matters where the same is required to be tendered by way of affidavit.

Accordingly, list on 24.08.2020 in terms of previous orders.

A copy of this order be sent to the Computer Branch to be uploaded on the official website.

(SUJATA KOHLI)

District & Sessions Judge-cum-Spl. Judge
(PC Act)(CBI)/RADC/ND/05.08.2020

CC No. 167/2019
CBI Vs. Om Prakash

05.08.2020

Present: Sh. Umesh Chandra Saxena, Sr. PP for CBI.

None for accused.

Matter was taken up through video conferencing hosted by Sh. Suneet Singh Negi, Reader of this Court in terms of orders of Hon'ble High Court bearing No. R-235/RG/DHC/2020 dated 16.05.2020; 16/DHC/2020 dated 13.06.2020 and No. 26/DHC/2020 dated 30.07.2020.

Matter is at the stage prosecution evidence.

However, in terms of order of Hon'ble High Court No. 26/DHC/2020 dated 30.07.2020, till 14.07.2020 evidence shall be recorded only in ex-parte and uncontested matters where the same is required to be tendered by way of affidavit.

Accordingly, list on 25.09.2020 in terms of previous orders.

A copy of this order be sent to the Computer Branch to be uploaded on the official website.

(SUJATA KOHLI)

District & Sessions Judge-cum-Spl. Judge
(PC Act)(CBI)/RADC/ND/05.08.2020